

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

704/252/ND/2018

In the matter of :

FM Legal Circle Services (P)

.. PETITIONER

SECTION

Under Section 252

Order delivered on 12.2.2019

Coram :

Sh. R. Varadharajan,  
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor :-

For the Respondent/Corporate Debtor :

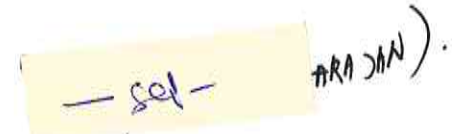
For the Intervener : Mr. Ajit Sharma and Mr. Ashutosh Senger, Advocates  
Ms. Kusum yadav, Co. Prosecutor for ROC

ORDER

No appearance on the part of Appellant. Learned Standing Counsel appearing for Income tax Department seeks time to file their observations. Ld. Company Prosecutor for ROC is present.

Perusal of the records shows that based on the representation made by Income tax Department, time was granted. In the circumstances, final opportunity is given to Income tax Department to file their observations within 10 days from today.

Post the matter on 27.3.2019.



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit